

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.50433 of 2025**

Arising Out of PS. Case No.-114 Year-2023 Thana- INDUSTRIAL District- Bhagalpur

Dheeraj Jha @ Dheeraj Kumar @ Raghav S/O Devendra Jha Resident of
Mohalla- Dangalpada, P.S- Dumka, District- Dumka, Jharkhand

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner	:	Mr. N.K. Agrawal, Sr. Advocate Mr. Kumar Rajdeep, Advocate
For the State	:	Ms. Meena Singh, APP
For the Informant	:	Mr. Shashi Saurabh, Advocate

**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH
ORAL ORDER**

4 01-12-2025 Heard learned senior counsel for the petitioner,

learned A.P.P. for the State and learned counsel for the

informant.

2. The petitioner seeks bail in a case registered for the
offence punishable under Sections 302, 328, 376D and 34 of the
Indian Penal Code.

3. As per prosecution case, it is alleged that this
petitioner, along with another co-accused, namely Dheeraj Jha,
committed rape with the wife of informant and thereafter,
administered her poison due to which, during course of
treatment, she died.

4. It is submitted by learned senior counsel for the



petitioner that petitioner is quite innocent and has committed no offence. Informant is not an eye witness of the occurrence. As a matter of fact, wife of informant and this petitioner used to work at the same Office and on the alleged date and time of occurrence, wife of informant was getting unconscious and therefore, this petitioner, along with co-accused Dheeraj Jha, took her to a hospital and her husband was also informed. Moreover, charge-sheet has already been submitted and petitioner is in custody since 19.11.2024. Petitioner has got no criminal antecedents.

5. On the other hand, learned A.P.P. for the State and learned counsel for the informant have vehemently opposed the prayer for grant of bail to the petitioner and submitted that petitioner is named in the F.I.R. with specific accusation that he, along with another accused person, committed rape with the victim and administered her poison. On the way to hospital, the victim herself narrated the whole incident to the informant.

6. Considering the facts and circumstances of the case, specific and direct nature of accusation and gravity of offence, the prayer for grant bail of to the petitioner is rejected.

7. However, considering the fact that the petitioner is



in custody since 19.11.2024, the learned trial court is directed to expedite the trial and conclude the same preferably within a period of one year from the date of receipt/production of a copy of this order.

(Prabhat Kumar Singh, J)

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